GOVERNMENT OF INDIA MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DEPARTMENT OF PERSONNEL AND TRAINING)

RAJYA SABHA UNSTARRED QUESTION NO. 427 (TO BE ANSWERED ON 04.02.2021)

METHODOLOGY FOR FIXATION OF BASIC PAY

427 SHRI NEERAJ SHEKHAR:

Will the **PRIME MINISTER** be pleased to state:

- (a) whether there is any difference in methodology for fixation of basic pay in cases of ACP and regular promotion under 6th Central Pay Commission between 01/01/2006 to 31/08/2008;
- (b) if so, the details thereof;
- (c) whether fixation of pay in cases of ACP is at par with regular promotion; and
- (d) if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (DR. JITENDRA SINGH)

- (a): No Sir.
- (b): In view of (a) above, the question does not arise.
- (c) & (d): As per the recommendations of the 5th Central Pay Commission (CPC), the scheme of Assured Career Progression (ACP) in respect of Central Government civilian employees, was introduced with effect from 09.08.1999. On implementation of revised pay structure/rules, as per the recommendations of the 6th CPC, w.e.f. 01.01.2006, the ACP scheme was continued upto 31.08.2008. The general principles governing fixation of pay at the time of regular promotion under Central Civil Services (Revised Pay) Rules, 2008, were applicable in cases of grant of financial upgradation under ACP scheme upto 31.08.2008.
